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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 11.05.2026*

+ **BAIL APPLN. 441/2026**

AMIT ALIAS MALTAPetitioner

Through: Mr. R.S. Chagga, Mr. Sajan Arora
and Mr. Sandeep Singh, Advocates

versus

STATE GOVT. OF NCT OF DELHIRespondent

Through: Mr. Sanjeev Sabharwal, APP for State
with SI Narender

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. The accused/applicant seeks anticipatory bail in case FIR No. 562/2025 of PS Narela for offence under Section 109(2)/3(5) BNS.
2. In furtherance of last two orders, I have heard learned counsel for accused/applicant and learned APP for State assisted by Investigating Officer/SI Narender.
3. Broadly speaking, the prosecution case is that the present accused/applicant along with three Children in Conflict with Law, assaulted



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11. Considering the overall circumstances as described above, I find no reason to deprive the accused/applicant liberty.

12. The application is allowed and it is directed that in the event of his arrest, the accused/applicant shall be released on bail, subject to his furnishing a personal bond in the sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the IO/SHO concerned. The accused/applicant shall join investigation as and when directed by the Investigating Officer in writing.

**GIRISH KATHPALIA
(JUDGE)**

MAY 11, 2026/as